

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:874  
ANSWERED ON:13.07.2004  
PRIVATE SELF FINANCING ENGINEERING COLLEGES  
Rajendran Shri P.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether UGC guidelines on admission is applicable to private self financing engineering colleges; . ; .
- (b) if so, the details thereof;
- (c) whether there is any guidelines for fixing number of seats to be admitted on merits and the fees to be collected from students admitted on merits in the private self financing engineering colleges;
- (d) if so. the details thereof;
- (e) if not, the reasons therefor; and
- (f) the steps taken to formulate guidelines for admission and fees in private self financing engineering colleges?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a) & (b) : Yes. Sir. The University Grants Commission (UGC) has issued UGC (Admission to Specified Professional Programmes) Interim Regulations. 2003 on 26th December 2003. As per these Regulations, admission to specified professional programmes which inter-alia include undergraduate programmes in Engineering, in all institutions in the country which are presently admitting all their students or certain percentage of them on an all India basis, shall be through All India Engineering Entrance Examinations (AIEEE) conducted by the Central Board of Secondary Education.

(c) to (f) : As per the guidelines issued by the All India Council for Technical Education (AICTE) on 3rd November 2003, all seats have to be filled on the basis of merit, determined by the State tests for seats to be filled from the students of that state and AIEEE for seats to be filled on all India basis. The management quota seats shall be filled through either of these common entrance tests or a common entrance test conducted by an approved agency (including Association of all colleges of a particular type in the State). Further, the Hon'ble Supreme Court in its judgement dated 14th August 2003 in the case of Islamic Academy of Education and another Vs. State of Karnataka and others directed that, in each State, two committees; each headed by a retired High Court Judge, shall be set up, (i) to look into the fee structure and (ii) to ensure that the tests conducted by the Association of Colleges are fair and transparent, respectively.